

(2020) 12 DEL CK 0088

In the Delhi High Court

Case No : Civil Writ Petition No. 6717 Of 2018

H.C. Ram Naresh

APPELLANT

Vs

Union Of India & Ors

RESPONDENT

Date of Decision : 08-12-2020

Acts Referred:

Citation : (2020) 12 DEL CK 0088

Hon'ble Judges : Rajiv Sahai Endlaw, J;Asha Menon, J

Bench : Division Bench

Advocate : Bhawna Massey, Ripudaman Bhardwaj, Kushagra, Sanjay Yadav

Final Decision : Disposed Of

Judgement

Rajiv Sahai Endlaw, J

1. On 24th July 2020, when the present petition along with another petition, namely W.P. (C) 3906/2020 also filed by the petitioner, came up before us,

the following order was passed:

1. W.P.(C) No.6717/2018 was filed seeking a mandamus to the respondents Indo-Tibetan Border Police (ITBP) to obtain a third medical

opinion to find out the truthfulness of the finding of Alcohol Dependence Syndrome (ADS) returned by the Medical Board and the Appeal

Medial Board, by referring the petitioner either to All India Institute of Medical Sciences (AIIMS) or to Dr. Ram Manohar Lohia (RML)

Hospital or to any other hospital and to extend to the petitioner all the benefits of the orders passed by this Court in W.P.(C) No.7875/2017

titled Sanjay Yadav Vs. Union of India.

2. It was the case of the petitioner in W.P.(C) No.6717/2018, (i) that he joined the respondents ITBP in March, 2002 as Head Constable

(Telecom); (ii) that in the year 2017 he was placed under medical category and examined by the concerned doctor and on the basis of

examination by the psychiatrist the petitioner was subjected to a Medical Board; (iii) that the Medical Board declared the petitioner

suffering from disease of ADS and recommended for invalidation out from service of ITBP with immediate effect; (iv) that a Show Cause

Notice dated 21st December, 2017 was issued to the petitioner advising him to submit representation/appeal within 30 days, against the

Medical Board decision; (v) that on 5th January, 2018 the petitioner got himself medically examined from the Principal Medical Officer of

R.B.D.K. Hospital, Jhunjhunu, Rajasthan, who vide certificate dated 5th January, 2018 opined that the petitioner was not suffering from

ADS; (vi) that the petitioner submitted a representation dated 7th January, 2018 along with the aforesaid medical certificate and in the

month of April, 2018 a Review Medical Board was constituted and the petitioner was properly checked by the Review Medical Board

considering the medical opinion of the Civil Surgeon, Jhunjhunu and after examination the petitioner was assured that there was nothing

against him; (vii) that on 16th June, 2018, a letter was communicated to the Commandant where the petitioner was posted, advising that the

petitioner may not be granted any leave or permitted to leave the compound as the order of Invalidation Board Out from service was to be

issued; (viii) that therefrom it was clear that the petitioner was intended to be invalidated from ITBP; and, (ix) that the petitioner is medically

fit and is not alcohol dependent.

3. W.P.(C) No.6717/2018 came up first before this Court on 27th June, 2018, when status quo with regard to the service of the petitioner

was ordered to be maintained. Vide subsequent order dated 9th July, 2018, notice of the petition was issued and vide order dated 28th

February, 2019 interim order made absolute. The said petition was listed last on 26th November, 2019 when it was adjourned to 30th April,

2020 and whereafter owing to the prevalent COVID-19 situation, the petition stands adjourned and we are told is scheduled to be listed

next on 25th August, 2020.

4. The petitioner filed W.P.(C) No.3906/2020 impugning the order dated 23rd

April, 2020 of his transfer from Allahabad, where he is presently posted, to Leh-Ladakh. It is the case of the petitioner therein that the respondents could not on the one hand find the petitioner to be alcohol dependent and on the other hand post him to Leh-Ladakh.

5. W.P.(C) No.3906/2020 first came up before this Court on 2nd July, 2020 when it was observed that the petitioner, who is in

Telecommunication Wing of the respondents ITBP, could at Leh-Ladakh also perform his duty as he has been doing in Allahabad and could

not on the one hand find fault with the finding of his alcohol dependency and on the other hand challenge his transfer. However owing to

the pendency of W.P.(C) No.6717/2018, both petitions were directed to be listed together today and with the consent of the parties, the

petitioner was ordered to be examined by Base Hospital, 18th Battalion, Allahabad.

6. Today it is informed that the Base Hospital, 18th Battalion, Allahabad also, after clinically examining the petitioner and considering the

recent behaviour report and investigation produced, has opined that the examination of the blood of the petitioner showed that the

petitioner had raised GGTP, deranged lipid profile and the petitioner was also found to have fine tremors in B/L hand due to consequences

of ADS for a long period. It is further informed that since the medical examination had opined that the petitioner is unfit for duty as a

combatant soldier, the order of transfer of the petitioner from Allahabad to Leh-Ladakh has been recalled.

7. With the recall of the order of transfer, W.P.(C) No.3906/2020 has become infructuous and is disposed of.

8. We have also heard the counsels on W.P.(C) No.6717/2018. The contention of the counsel for the petitioner is that no proper medical

tests, to determine the alcohol dependency of the petitioner have been carried out. Main reliance of course is placed on Sanjay Yadav

supra, petitioner wherein was also found to be suffering from ADS but was referred for examination to AIIMS and was not found to be

suffering from the said syndrome and thus taken on duty.

9. We have perused the latest report dated 15th July, 2020 of the Base Hospital 18th Battalion, Allahabad and find the petitioner to have

been diagnosed from ADS on the basis of high levels of GGTP, deranged lipid profile and fine tremors in B/L hand.

10. Our rudimentary knowledge tells us that the raised levels of GGTP and deranged lipid profile can also be for causes other than alcohol

dependence. The same is our opinion with respect to tremors in hand as well.

11. We have also enquired from the counsel for the respondents ITBP, what has been the behaviour and conduct of the petitioner since the

grant of interim order directing status quo to be maintained i.e. whether the behaviour and conduct of the petitioner reflects alcohol

dependence.

12. The counsel for the respondents ITBP states that he will need to take instructions.

13. In the circumstances it is deemed expedient to, in the interregnum, also have the petitioner examined by the Army Research and Referral

Hospital, Dhaula Kuan, New Delhi, which is directed to depute a doctor or more than one doctor, as may be deemed fit, to report whether

the petitioner suffers from ADS, on account whereof the petitioner is intended to be invalidated out from service of the respondents ITBP.

14. The petitioner is directed to report to Mr. Sanjay Yadav, Deputy Judge Advocate General at ITBP Headquarters, Delhi, on or before

11th August, 2020 and the petitioner to thereafter be examined as aforesaid and report of the said examination along with the status report

of the behaviour and conduct of the petitioner since the date of the interim order i.e. 27th June, 2018, be placed before us before the next

date of hearing.

15. List W.P.(C) No.6717/2018 on 25th August, 2020, for hearing via video conferencing.

16. The report of the medical examination of the petitioner carried out by the Base Hospital, 18th Battalion, Allahabad be tagged to the files

of both the petitions.â??

2. Thereafter, vide order dated 25th August, 2020, for the reasons stated therein, the order dated 24th July, 2020 aforesaid was modified by

substituting the Base Hospital Dhaula Kuan, New Delhi for the Army Research and Referral Hospital Dhaula Kuan, New Delhi.

3. In compliance of the aforesaid order, a Medical Board was assembled at Army

Base Hospital Delhi Cantt. and which examined the petitioner and

has given the following opinion dated 5th September, 2020:

3. No. 027013129 HC Ram Naresh (I Card No 057531 issued on 09/04/2019) interviewed, examined and available medical documents

of HC Ram Naresh perused.

4. Medical documents of the HC Ram Naresh records alcohol consumption or hospitalization related to alcohol use on at least six

occasions. He was diagnosed with Alcohol Dependence Syndrome at ITBP hospital and has been treated since 2013 for the same by

psychiatrists at ITBP hospitals and Swaroop Rani Nehru Hospital, Allahabad. He has history of seizures and hematemesis. He has been

advised abstinence by treating doctors and he had expressed his desire for abstinence.

5. On present evaluation HC Ram Naresh claims that he had consumed alcohol only once in his lifetime. He had consumed 120 ml of

alcohol in his unit in 2012 on a barakhana day, and he is abstinent since then. No other informant was available. Examination found no

symptoms or signs of alcohol Intoxication or withdrawal. Relevant investigations (MCV-95fL, AST- 20 U/L, ALT- 33 U/L) were within normal

limits except for GGT (211 U/L) which was beyond the normal range. USG abdomen found no abnormality. Urine drug screen was negative

for Benzodiazepine use.

6. Overall, based on medical records and current evaluation I am of opinion that HC Ram Naresh is a patient of Alcohol Dependence

Syndrome (as recorded in his medical documents). He does not display any signs of intoxication/withdrawal at present. However, as per the

investigations report a fairly recent use of alcohol cannot be altogether ruled out despite vehement denial by the individual.

4. Though the respondents, in compliance of the orders dated 24th June, 2020 and 5th October, 2010, have not filed the status report as yet though

claim to have filed it two weeks back but have shared with us the said status report on the screen. The status report is pertaining to the behaviour and

conduct of the petitioner since the date of the interim order i.e. 27th June, 2018 till now and the petitioner is reported to be not fit for retention in

service.

5. The relief claimed in the petition, of subjecting the petitioner to third medical opinion, to find out the truthfulness of the alleged serious disease

â??Alcohol Dependent Syndromeâ?, by referring the petitioner to another Medical Board, thus stands satisfied. Since as per the said medical

opinion also, the earlier medical opinion, impugning which this petition was filed, stands proved to be correct, the petition has to be necessarily dismissed.

6. However Mr. R.K. Shukla, Advocate for the petitioner is stated to be out of station and the counsel appearing in his absence seeks adjournment.

7. Since as aforesaid, the relief claimed in the petition stands satisfied and the consequence of which, we are informed, is that the petitioner has to be

boarded out from service, we are not inclined to keep this petition, which has already been pending for over two years, pending any further.

8. The petition is disposed of.